Sr. No. 14

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CRM(M) No. 152/2020 CrlM No. 419/2020

Abdul Ghani and another

.....Petitioner(s)

Through :- Mr. M.A Goni, Sr. Advocate.

v/s

U.T of Jammu and Kashmir and another

.....Respondent (s)

Through :- Mr. Sudesh Magotra, Dy. A.G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Heard learned counsel for both the sides and perused the objections.

From the report, it is not prima-facie made out that the petitioner No. 1-Abdul Ghani has been roped in by the prosecutrix for committing rape upon her and only petitioner No. 2-Altaf has been stated to have committed rape upon the prosecutrix.

Keeping in view the overall circumstances of the case, the petitioner No. 1-Abdul Ghani shall not be arrested in F.I.R No. 195/2020 registered with Police Station, Udhampur till next date of hearing. However, he shall cooperate in the investigation. The petitioner No. 2-Altaf is not held entitled to any relief at this stage.

List on 29.06.2020. .

(Puneet Gupta) Judge

Jammu 10.06.2020 _{Tarun}